

based fertiliser project at Vijaipur in Guna District of Madhya Pradesh is scheduled to be commissioned by December, 1987.

(b) The progress of implementation of the project is according to schedule.

(c) and (d) Do not arise.

Import of edible oils

52. SHRI RANJITSINGH GAEKWAD : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether Government are seriously considering import of edible oils in view of failure of monsoon in one of the principal groundnut producing States viz: Gujarat;

(b) whether the import of edible oils will check the rise in prices of indigenous edible oils in the market;

(c) whether Government propose to distribute imported oils to weaker sections through Fair Price Shops; and

(d) the steps proposed to be taken in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI K.P. SINGH DEO) : (a) to (d) The Central Government is already importing edible oils through State Trading Corporation of India in order to meet the gap between the demand for and indigenous availability of edible oil in the country. The imported edible oil is allocated to States/Union Territories each month for distribution to consumers including weaker sections of the society through fair price shops at a pre-determined fixed price. The distribution of imported edible oils to consumers through fair price shops at reasonable price has helped in stabilising the prices of indigenous edible oils.

[Translation]

Memorandum Submitted by Sugar Mills to Increase Prices of Sugarcane and Sugar

53. SHRI SHANTI DHARIWAL : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether sugar mills have submitted any memorandum to Government to increase prices of sugarcane and sugar during the year 1985-86;

(b) whether Government have received another memorandum to formulate a long term policy on sugarcane and sugar;

(c) if so, whether Government propose to take any action on these memoranda; if so, the details thereof; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI K.P. SINGH DEO) :

(a) and (b) Yes, Sir, the apex bodies representing the sugar industry have submitted memoranda to the Government.

(c) Government have since finalised the policy relating to sugarcane and sugar for the season 1985-86 also taking into account the submissions contained in the memoranda mentioned above. Details of the decisions taken are as follows :

(i) The statutory minimum price of sugarcane payable by sugar factories during 1985-86 season has been raised from Rs. 14.00 to Rs. 16.50 per quintal linked to a basic recovery of 8.5 per cent with proportionate premium for every 0.1 per cent rise in recovery above the basic level.

(ii) It has been decided to fix the statutory minimum price of sugarcane payable by sugar factories during the next season i.e. 1986-87 at Rs. 17/- per quintal linked to 8.5 per cent recovery.